II - THE PUNJAB FISHERIES ACT, 1914

PUNJAB ACT NO. II OF 1914

(As modified up to the 30th November 1923).

PASSED BY THE LIBUTENANT GOVERNMENT OF THE PUNIAB IN COUNCIL.

(Received the assent of His Honour the Lieutenant-Governor on the 15th Manuary 1914 and that of his Excellency the Viceroy and Governor-General on the 19th January 1914, and was first published in the Gazette of the 13th February 1914).

AN ACT TO EXTEND THE LAW RELATING TO FISHERIES IN THE PUNJAR.

Whereas it is experient to extent the law relating to Fisheries in the Punjab :

Title

It is hereby on acte; as follows :-

1. (1) This Act may be called the Amalab Fisheries Act 1914.

Extent.

- (2) It extends to the whole of the Runjab.

 2. In this Act and the Rules therrunger unless there is samething repungment in the subject or context, the expressions "fish" and "private water" shall have the meanings assigned to them in Section 3 of the Indian India Act IV of 1897.
- pefinitions. (2-A 1. In this Act, unless there is anything repungant in the subject or context.
 - (1) "Pishery Officer" means any person when the provincial Government or any officer empowered, by the provincial Government in this behalf may from time to time appoint any news, or as holding an office to carry cut all or any of the purposes of this act or to 10 anything required by this act or any rule made thereunder to be loss by a Fisherry Officer :

Provided that no police officer below the rank of Sub-Inspector shall be so ampowered.

- (2) Fishing Offence means an offence punishable under this act or under any rule made thereunder.
- 3. (1) The Provincial Government may make rules for the purposes hereinafter in this section mentioned, and, shall in such rules declare the waters, not being private waters, to which all or any of them shall apply.

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of fishing in
Selected waters
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of Provincial
Government.

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- (2) The provincial Government may be notification apply such rules or any of them to any private witers with the consent.

 in writing of the owner thereof and of all persons having for the time being any exclusive right of fishery therein.
 - (3) Such au rules may :-
 - (a) Prohibit fishing except unjer licence and regulate the granting of such licenses, the seas payable therefor, anothe conditions to be inserted therein;
 - (b) Prescribe; seasons in which the killing of any fish of any prescribe; species shall be prohibte; and
 - (c) prescribe a minimum size or weight below which not fish or any prescribe a species shall be killed.
- (4) In making any rule unjer this section the provincial Govt. may provide for :-
 - (a) The seizure, forfeiture and removal of any appartus erected of or used for sihing in constray ention of the rules, and
 - (b) the forfeiture of any fish take: by means of any such appartus.
- (5) The power to make rules under this section in subject to the conition that they shall be made after previous publication.
- 4. The provicial Government may be intification power to prohibit in any specified areas the offering or expos-prohibiting for sale or barter of any fish killed it sale of convention of any rule made under section 3(3)(b) fish and (c)(1) of this Act.
- of any prohibtion notified under section 3 penalty, or of any prohibtion notified under section 4 shall be punishable with the fine which may extend to one hundred rupees, and when the breach is a continuing breach, with a further fine which may extend to ten rupees for every day after the date of the first conviction during which the breach is proved to have been persisted in.
- 6. (1) Any Police Officer, or other person Arrest with specifically empowered by the Provincial Government in without this behalf, may without warrant arrest any person warrant for committing in his view a breach of any rule made under offences section 3 or of any prohibition sotified under under the section 4-
 - (a) If the name and address of the person are unknown to him , and

(2) A person arrested under this section may be detained until his name and address have been correctly ascartained;

Provided that no person so arrested shall be detained longer than may be necessary for bringing him before a Magistrate, except under the order of a Magistrate for his detention.

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- 7. Nothing in this Act shall be geemed to limit the powers of the Provincial Government to make rules India under section 6 of the Indian Fisheries Act, 1997. Act IV of 1897
- (8.1) (1) The Provincial Government may be notification empower a fishery officer by name or as holling an office.
- (a) To accept from any person concerning whom evilonce exists which if unrebuttel would prove that he has committed any fishing offence as lescribed in the first coloum of the Schelule a sum of noney by way of empensation for the offence with regard to which such evidence exists and on the payment of such sum to such officer such person if in custoly shall be discharged and no further proceedings shall be taken against him;
- (b) When any property has been setzed as liable to confiscation, to release the same without further payment, or on payment of the value thereof as estimated by such officer, and on the payment of such value such property shall be released and no further proceedings shall be taken in respect thereof.
- (2) The sum of money acceptable as compensation under clause (a) of sub-section (1) shall in no case exceed the amount mentione mentioned in the second colour of the Schedule as the amount acceptable as compensation for the particular offence described in the first colour of the Schedule.)

THE SCHEDULE (SEE SECTION 8)

Maximum amount acceptable as compensation for certain fishing offences unjer section &

Discription of offence

Maximum amount acceptable as compansation

Fishing with a net having a smaller mesh than that prescribed under the rules made Rupees ten unjer the Act Rupees ten 2. Fishing without a licence Rupeas ten 3. Killing fish a size or weight lessthen the stangall prescribed unter this Act. Rupees ten .. Killing any fish of a prohibter species during a close senson, Rupeus ten Fishing with any gear or ment: one; other than that permitted under the rules. 6. Using at any one time mare than two of Rupe s ten either or any of the cear penitted under Licence holims employing or engaging menlicensess to help them with their nets while fishing. Rupees ton 8. Fishing a prohibted waters Rupees ten 9. Offering or exposing for sale or barter any

fish, the sale of which is prohibtel in

under section 4 of the Act

any specified area by a notification issued

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